THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 13
CP (IB) No. 124/Chd/HP/2019
Under Section 9 of the Insolvency & Bankruptcy Code, 2016

In the matter of:-

Steel Mech Engineers …Petitioner-Operational Creditor

Vs.

Inox Wind Ltd. …Respondent-Corporate Debtor

Present through Video Conferencing:
Mr. Sudhir Kumar Dash, PCA for the petitioner/operational creditor
Mr. Ashish Chopra, Senior Advocate with Ms. Nitika Sharma, Advocate for the respondent/corporate debtor.

Rejoinder is stated to be e-filed. A date is requested by learned counsel for the petitioner for filing hard copy of the rejoinder. Copy of the same has been received by the opposite counsel. Let the hard copy of the rejoinder be filed within one week.

In the meantime, learned counsel for the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. List on 20.01.2023 for arguments.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

November 29, 2022
DS